

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

...

O.A. No. 1739 of 1994

Dated: 20.4.1995

Hon. Mr. S. Das Gupta, Member (A)
Hon. Mr. T.L. Verma, J.M.

H.S. Srivastava, son of late Sri J.P.
Srivastava, R/o 30 Balmampur House,
Allahabad. (By Advocate Sri A.N. Sinha)
Versus Applicant.

Union of India
and others. Respondents.

O R D E R

(By Hon. Mr. S. Das Gupta, Member (A))

None appeared on behalf of the applicant even
after the case was called twice and no request
for adjournment has also been made.

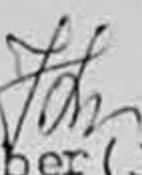
The applicant in this case ~~is stated~~ ^{seeks} the benefit
of the decision of this Tribunal ⁱⁿ ~~of~~ the case of
T.A. No. 241 of 1987 O.P. Khare Vs. C & A.G. Similar
matters have already been considered in the case of
P.K. Roy Vs. C & A.G. and R.S. Tewari Vs. C & A.G.
In all these cases, the relief claimed was that the
benefit of ^{of P.K. Roy} ~~P.K. Roy's~~ case should also be extended
to them. These cases were dismissed in view of
the reasons given in detail in the decision of
these cases.

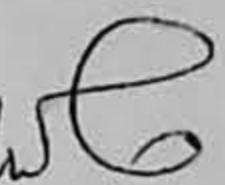
2. Since the case before us ^{is} ~~in~~ para-materia ^{to the} ~~to~~
case of P.K. Roy and R.S. Tewari, as such, we

W.C.

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see no reason for adjourning the case any further as the controversy in this case has already been settled. The case is, therefore, dismissed at the admission stage.


Member (J)


Member (A)

(n.u.)